

**Central Administrative Tribunal
Principal Bench**

OA No.3366/2014

New Delhi, this the 27th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Subash Chandra Lather,
S/o Late Sh. Narain Singh,
Aged 59 years
Deputy Secretary,
Ministry of Development of North-Eastern Region
Vigyan Bhawan, Annex
Maulana Azad Road,
New Delhi-11

Residential Address:-

Subhash Chander Lather,
4/2307, Bihar Colony,
Road, No. 5, Shahdara,
Delhi-110 032. ... Applicant.

(None is present)

Vs.

Union of India, through

1. The Secretary
Department of A.H. Dairying & Fisheries,
Ministry of Agriculture,
Government of India
Krishi Bhawan,
New Delhi.
2. The Secretary,
Department of Personnel & Training
Ministry of Personnel, Public Grievances & Pension
Government of India,
North Block, New Delhi.
3. The Secretary,
Department of Expenditure,
Ministry of Finance,
Government of India,
North Block, New Delhi.

4. The Secretary,
 Ministry of Development of North-Eastern Region,
 Government of India,
 Vigyan Bhawan, Annexe,
 Maulana Azad Road,
 New Delhi-11. ... Respondents.

(None is present)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

This OA is filed claiming several facets of relief regarding extension of benefit of MACP to the applicant. The case underwent several stages, and on 26.10.2015, it was brought to the notice of the Tribunal that the relief as claimed in this OA was granted by the Ernakulam Bench of this Tribunal in the OA and that the order passed therein was challenged before the Hon'ble Kerala High Court in OP No.2000/2013. In SLP No.8271/2014, the Hon'ble Supreme Court stayed the operation of the order of the High Court on 08.08.2014. In that view of the matter, the present OA was adjourned *sine die*.

2. Though more than four years have elapsed, the parties have not informed this Tribunal as to what developments have taken place in SLP No.8271/2014. Be that as it may, once the subject matter of this OA is treated as the same in SLP No.8271/2014, it is natural that the

applicants can get the same relief as may be directed by the Hon'ble Supreme Court in the said SLP.

3. We, therefore, dispose of the OA directing that the applicants shall be entitled to the same rights and reliefs as the Hon'ble Supreme Court may direct in SLP No.8271/2014. We leave it open to the applicants to make necessary representation in this behalf to the respondents if any relief is granted in the said SLP.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

/pj/